

**IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.
ORIGINAL APPLICATION NO. 425 OF 2022**

IN THE MATTER OF :

M.C. DWIVEDI

....APPLICANT

VERSUS

STATE OF UTTAR PRADESH AND OTHERS.

...RESPONDENTS

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Shireen Khan

FILED BY

[Ms. Shireen Khan][Ali Muzaffar][Bahist e Jahan]

40/121, LGF, Pocket 40,

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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.425 OF 2022**

IN THE MATTER OF:

M.C DWIVEDI

...APPLICANT

VERSUS

STATE OF U.P. & ORS

...RESPONDENTS

**REPLY ON BEHALF OF RESPONDENT NO 4 MOHD. ADIL KHAN
PARTNER IN M/S UJALA BRICKS**

1. I, Mohammad Adil Khan, S/o Sh. Sultan, Aged about__ years, R/O near Badi Masjid, Sujawalpur, Kasganj, Uttar Pradesh-207242, do hereby solemnly affirm and declare as under :
2. That I, in the Capacity of Partner in M/s Ujala Bricks, am fully conversant with the facts of the case and competent to swear this affidavit.

PRELIMINARY SUBMISSIONS:

3. It is submitted that the Respondent No 4 is one of the Partner of the UJALA Brick kiln and such is well acquainted with the facts of the complaint letter. As the issues pertains to the UAJAL Brick Kiln located in Village Rayo, Post Gadka, Tehsil Sahwar, Kasganj and Applicant's mango orchid which is located in Ramchiton village, Garhka Tehsil, kasaganj, Manyavar Kanshiram Nagar.

4. At the outset, it is submitted that present complaint is a motivated one and the letter petition has been filed by the M.C Dwivedi, located at D-1/1203, Vasant Kunj, New Delhi-110070. The Applicant in his complaint alleged that pollution is being caused by the Brick kiln on his Mango Orchard spread over 6 acres of land adjacent to the village.
5. The applicant held that pollution of air and water, and disposal of hazardous waste has reduced the yield and quality of mangoes growing in his Mango Orchard adjacent to the village.
6. The applicant further alleged that the Brick kiln is running without any permission and operating without the consent from the Uttar Pradesh Pollution Control Board.
7. It is submitted that the Respondent no. 4 received a show cause notice on 02.09.2022. Respondent no. 4 submits that the Ujala Bricks have Consent order issued dated 28.10.2020 by Uttar Pradesh Pollution Control Board, which has validity till 31.07.2023. Copy of the Consent Order issued by UPPCB is annexed herewith as ANNEXURE- R4- 1.
8. It is submitted that the Respondent no. 4 had installed Climbing kiln, Platform and Porthole, etc to mitigate the Flue gases releasing from Chimney of the Kiln. The Photographs of the present position of the Kiln showing above changes is annexed herewith as ANNEXURE- R4- 2.
9. It is submitted that green belt development activities that have been undertaken in the area surrounding Brick Kiln of Respondent no. 4. The Respondent had taken the show-cause notice as extremely serious and with that effect had planted numerous trees and shrubs in and around the premises of the Kiln. The Photographs of the

present position depicting the necessary plantation made by the Respondent no. 4 is annexed herewith as ANNEXURE- R4/ 3.

10.It is submitted that the Stack Emission Analysis of our Brick Kiln was issued on 31.05.2022, and the results indicted that emissions were well below the prescribed levels. Respondent no. 4 environmental responsibilities very seriously and have always worked hard to ensure that our operations comply with all applicable regulations and standards. Copy of the Test Report of Stack Emission Analysis dated 31.05.2022 is annexed herewith as ANNEXURE- R4-4.

11.It is submitted that the Ujala Brick Kiln is situated at Village Rayo and the same has been wrongly noted by the competent authority to be located at Village Ramchattoni. The GST Registration Certificate having Registration number as 09AAFFU7297N1Z5 explicitly noted the place of Ujala Brick Kiln as Village Rayo, Post Gadka, Tehsil Sahwar, Kasganj. The copy of the GST Registration Certificate having Registration number as 09AAFFU7297N1Z5 is annexed herewith as ANNEXURE- R4- 5.

12.That Respondent no. 4 has complied with all the conditions mentioned in the Show cause notice dated 02.09.2022 and also strictly abide by rules and regulations issued by UPPCB.

13.That as per The Uttar Pradesh Brick Kilns(Siting Criteria For Establishment) 2012, Rule 2(vii) as under:-

“brick kiln should not be allowed to install in the ‘Buffer zone’ of a notified fruit belt area as defined in ‘The Uttar Pradesh Promotion and Protection of Fruit Trees(Regulation of Harmful Establishments and Housing Schemes) Act,1985’ and the restriction made by competent authority concerned or decision of court

*on
case to case basis, if any.*

*Distance from sides of mango orchard/Mixed fruits
(mango and other) orchard (having at least 100
fruiting trees) joint nursery from brick kiln shall not be
less than
800 meters in each direction. The mentioned distances
are applicable irrespective of the variety/type of fruit
area individually or collectively should not be less
than 2.5 acre.
Distance will be measured form the chimney of the
brick kiln to the first/ nearest row of the tree of
mango/fruit orchard towards the kiln.*

The Respondent no. 4 submits that the Brick Kiln is located 3 km from the Mango Orchard. That the Respondent no 4 had not violated any law and the Applicant has moved the Application with ulterior motives and malafide intent. Copy of The Uttar Pradesh Brick Kilns(Siting Criteria For Establishment) 2012 is annexed herewith as ANNEXURE- R4- 6.

14. Respondent crave leave to refer to submit additional documents at the time of arguments.

ON MERITS

PARAWISE COMMENTS

1. That in reply to the para 1 are denied for want of knowledge as the Respondent no. 4 is unaware of the orchids owned by the

Applicant, and that the Applicant should be put to strict proof of the same.

2. That in reply to the para 2 are denied for want of knowledge as the Respondent no. 4 is unaware of the orchids owned by the Applicant, and that the Applicant should be put to strict proof of the same.
3. That in reply to para 3, it is submitted that Applicant has made wrong contention that due to Brick kiln, the yield and quality of the mangoes are reduced without any proof. It is submitted that not a single waste is directly disposed off to or near the Mango Orchard as the wastage is ash and the same is disposed as per the guidelines of UPPCB.
4. That the contents of para 4, being false, wrong and hence denied by the Respondent no. 4. The Consent Order issued by the competent authority i.e. UPPCB is valid till 31.07.2023. The Respondent no. 4 vehemently denies the contention of the Applicant.
5. That the content of the para 5 is denied for being false and misconstrued as the Applicant had no proof that the Respondent no. 4 do not follow the guidelines issued by the UPPCB and Hon'ble Supreme Court of India. As submitted above the Ujala Brick Kiln is 3km far from the Applicant's Orchard and hence no violation of rules can be shown by the Applicant.
6. That the content of para 6 is denied for want of knowledge by the Respondent no. 4 the contents of the para 6 are not repeated herein for the sake of brevity. It is submitted that these allegations are made without any basis and with ulterior motives.

PRAYER

- a). It is therefore most respectfully prayed by the Respondent no. 4 may kindly dismiss the present Original Application filed by the Petitioner;
- b). any other order which this Hon'ble Court may deem fit and proper in the facts and circumstances of the case may be passed.

Kasganj

Dated : 17.03.2023



Respondent no. 4

Through

(Ali Muzaffar & Shireen F Khan)

Advocate for Respondent no. 4

40/121, LGF, Pocket 40

C.R. Park, New Delhi-110019

Mobile- 9599715315

Email:advocateshireenkhan@gmail.com

Kasganj

Date: 17.03.2023

VERIFICATION

Verified at Delhi on this 17th Day of April, 2023 that the statement of facts contained in the Reply to the Original Application are true and correct to our knowledge and the statements of law contained therein are true upon legal information received and believed to be true, No part of it is incorrect and nothing material has been kept concealed therefrom.



DEPONENT

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.425 OF 2022



IN THE MATTER OF:

M.C DWIVEDI

...APPLICANT

VERSUS

STATE OF U.P. & ORS

...RESPONDENTS

AFFIDAVIT

I, Mohammad Adil Khan, S/o Sh. Sultan, Aged about __ years, R/O near Badi Masjid, Sujawalpur, Kasganj, Uttar Pradesh- 207242, do hereby solemnly affirm and declare as under :

1. That I am the Respondent no. 4 in the abovementioned case and am well conversant with the facts and circumstances of the case. I am also otherwise competent to swear this affidavit.
2. That the statement of facts contained in Paras 1 to 12 of the Reply to the Original Application are true and correct to my knowledge and the statements of law contained therein are true upon legal information received and believed to be true.

[Signature]
Deponent

Verification

Verified at Kasganj on this 17th Day of April 2023, that the contents of the above affidavit are true and correct to my knowledge, no part of it is incorrect and nothing material has been kept concealed therefrom.

[Signature]
Deponent

[Signature]
Afsar Khan
Advocate Notary
Sahawar Reg. No. 8534/2011

[Handwritten notes and stamps]
17/4/2023
Afsar Khan
18/4/2023
Received





UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
108298/UPPCB/Aligarh(UPPCBRO)/CTO/water/
MANYAVAR KANSHIRAM NAGAR /2020

Dated : 28/10/2020

To ,

Shri MOHAMMAD ADIL KHAN
M/s UJALA BRICKS
VILLAGE-RAMCHITONI, POST- GARHKA, TEHSIL-SAHAWAR, KASGANJ,KASGANJ,
MANYAVAR KANSHIRAM NAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. UJALA BRICKS

Reference Application No :9908137

Dated :28/10/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. UJALA BRICKS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
 2. This consent is valid for the period from 22/10/2020 to 31/07/2023 .
 3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .
- This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

RAM GOPAL Digitally signed by RAM GOPAL
Date: 2020.10.28 13:12:35 +05'30'
REGIONAL OFFICER

Enclosed : As above
(condition of consent):

Copy to: CEO-4, UPPCB LUCKNOW

RAM GOPAL Digitally signed by RAM
GOPAL
Date: 2020.10.28
13:12:35 +05'30'
REGIONAL OFFICER

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.UJALA BRICKS vide

Consent Order No. 9908137/ Water

Dated : 28/10/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of BRICK KILN 20000/-.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	3.0 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent.

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	AS PER NORMS

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	AS PER NORMS

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory.
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained.
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

Water Consent Condition

1. This consent to operate is granted for M/s Ujala Bricks, Village-Ramchitoni, Post-Garhka, Tehsil-Sahawar, District-Kasganj.
 2. This consent order is valid upto dated 31.07.2023 for manufacturing 20000 Bricks/Day.
 3. Brick Kiln shall ensure adequate plantation and green belt within the premises.
 4. This consent is valid only for products and quantity mentioned above.
 5. Industry shall obtain prior approval before making any modification in product/process /fuel/plant machinery. Failing which consent would be deemed void.
 6. Brick Kiln shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
 7. The brick kiln should be not operated before submit copy of the environment Clearance (EC) Within 30 days in this office.
 8. Brick kiln shall not use hazardous waste like spent organic solvent, oily residue, pet coke, filter press cake, and other wastes like plastic, rubber, leather cutting etc. shall not be used as fuel.
 9. Brick kiln shall provide permission to this office issued by Zila Panchayat and Mining Department within three month from date of issue of this consent to operate.
 10. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
 11. The brick kiln must ensure full compliance of prescribed emission standards as notified by Ministry of Environment and forest, Government of India via serial no. 74 of Schedule-I in notification no. GSR 543(E) dated 22.07.2009 issued under Environment (Protection) Rules, 1986.
 12. The brick kiln should comply the notification issued under the Environment (Protection) Act., 1986.
 13. The brick kiln should installed lighting arrestor as per the PWD norms or any other standard design for brick kiln to avoid the damage to stack caused due to lightning attack.
 14. Compliance report of this consent order must be sent to this office within two months.
 15. Ash content should be used for low lying land filling in a scientific manner.
 16. The brick kiln before operate submit copy of the environment Clearance (EC) in this office.
 17. The Brick Kiln Shall be obtain NOC from CWA and sent to office within 3 month.
 18. Brick Kiln shall be sent Stack Monitoring Report in next running session.
 19. Brick Kiln shall be pay any dues regarding Air in Water Fees.
 20. The Brick Kiln on conversion of natural draft to induced draft Brick Kilns (with rectangular kiln shape and zig-zag brick setting) in season-2020-21.
- Please note that consent to Operate will be revoked, in case of, non compliance to any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions in this office

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

RAM GOPAL Digitally signed by RAM GOPAL
Date: 2023.10.28 13:12:51
+05'30'
REGIONAL OFFICER



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

**Ref No. - 108297/UPPCB/Aligarh(UPPCBRO)/CTO/air/MANYAVAR
 KANSHIRAM NAGAR /2020**

Dated : 28/10/2020

To ,
 Shri MOHAMMAD ADIL KHAN
 M/s UJALA BRICKS
 VILLAGE-RAMCHITONI, POST- GARHKA, TEHSIL-SAHAWAR, KASGANJ,KASGANJ,
 MANYAVAR KANSHIRAM NAGAR

**Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
 to M/s. UJALA BRICKS**

Reference Application No. 9908117

Dated : 28/10/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s UJALA BRICKS . under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
 2. This consent is valid for the period from 22/10/2020 to 31/07/2023 .
 3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
RAM GOPAL Digitally signed by RAM GOPAL
 Date: 2020.10.28 13:09:37
 +05'30'
REGIONAL OFFICER

**Enclosed : As above
 (condition of consent):**

Copy to: CEO-4, UPPCB LUCKNOW

Digitally signed by RAM
 GOPAL
 Date: 2020.10.28 13:09:48
 +05'30'
RAM GOPAL
REGIONAL OFFICER

Air Consent Condition

This consent to operate is granted for M/s Ujala Bricks, Village-Ramchitoni, Post-Garhka, Tehsil-Sahawar, District-Kasganj. Recommended for grant of conditional consent (Air) for upto period of dated 31.07.2023 for manufacturing 20000 Bricks/Day with following special conditions :-

1. Brick Kiln shall ensure adequate plantation and green belt within the premises.
2. Brick Kiln shall obtain prior approval before making any modification in product/process /fuel/plant machinery. Failing which consent would be deemed void.
3. Brick Kiln shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
4. The brick kiln should be not operated before submit copy of the environment Clearance (EC) Within 30 days in this office.
5. Brick kiln shall not use hazardous waste like spent organic solvent, oily residue, pet coke, filter press cake, and other wastes like plastic, rubber, leather cutting etc. shall not be used as fuel.
6. Brick kiln shall provide permission to this office issued by Zila Panchayat and Mining Department within three month from date of issue of this consent to operate.
7. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
8. Brick Kiln shall be used 20% bio bricket as fuel availability. H.O. Letter No.-H14586/C-6/NGT/Gental-208/18 Date 05-01-2018
9. The brick kiln should ensure full compliance of prescribed emission standards as notified by Ministry of Environment and forest, Government of India via serial no. 74 of Schedule-I in notification no. GSR 543(E) dated 22.07.2009 issued under Environment (Protection) Rules, 1986.
10. The brick kiln should comply the notification issued under the Environment (Protection) Act., 1986.
11. The brick kiln should installed lighting arrestor as per the PWD norms or any other standard design for brick kiln to avoid the damage to stack caused due to lighting attack.
12. Compliance report of this consent order must be sent to this office within two months.
13. Ash content should be used for low lying land filling in a scientific manner.
14. The brick kiln should regularly operate and maintain Air Pollution Control System (APCS) so that it meet stipulated emission standard.
15. Stack emission monitoring test should be carried out from Environment (Protection) Act, 1986 approved laboratory/NABL laboratory by the brick kiln and submit monitoring report to the Board within two months.
16. The Brick Kiln on conversion of natural draft to induced draft Brick Kilns (with rectangular kiln shape and zig-zag brick setting) in seasion-2020-21.
17. The Brick Kiln Should be paved with the bricks to minimize the fugitive dust emissions from the Brick Kiln operations.
18. The Brick Kiln fine dust not to accumulate all around the Brick Kilns.
19. The brick kiln before operate submit copy of the environment Clearance (EC) in this office Please note that consent to Operate will be revoked, in case of, non compliance to any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions in this office.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

RAM GOPAL Digitally signed by RAM GOPAL
Date: 2020.10.28 13:10:03
+05'30'
REGIONAL OFFICER

U.P. Pollution Control Board

Dated : 28/10/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of BRICK KILN 20000/-.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	STACK	COAL	1	Particulate Matter	30 METER

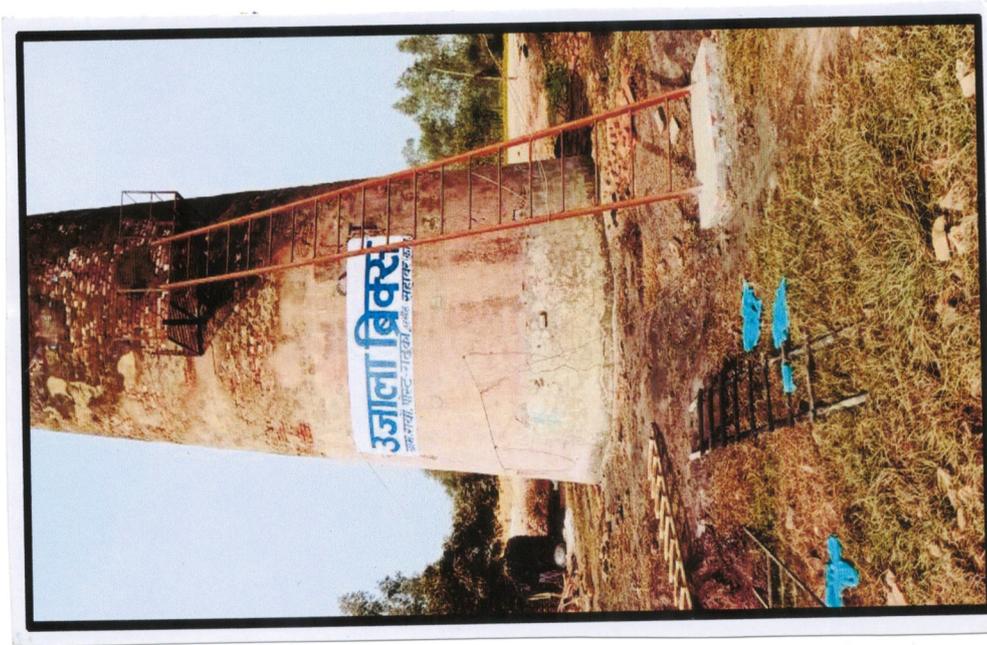
- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

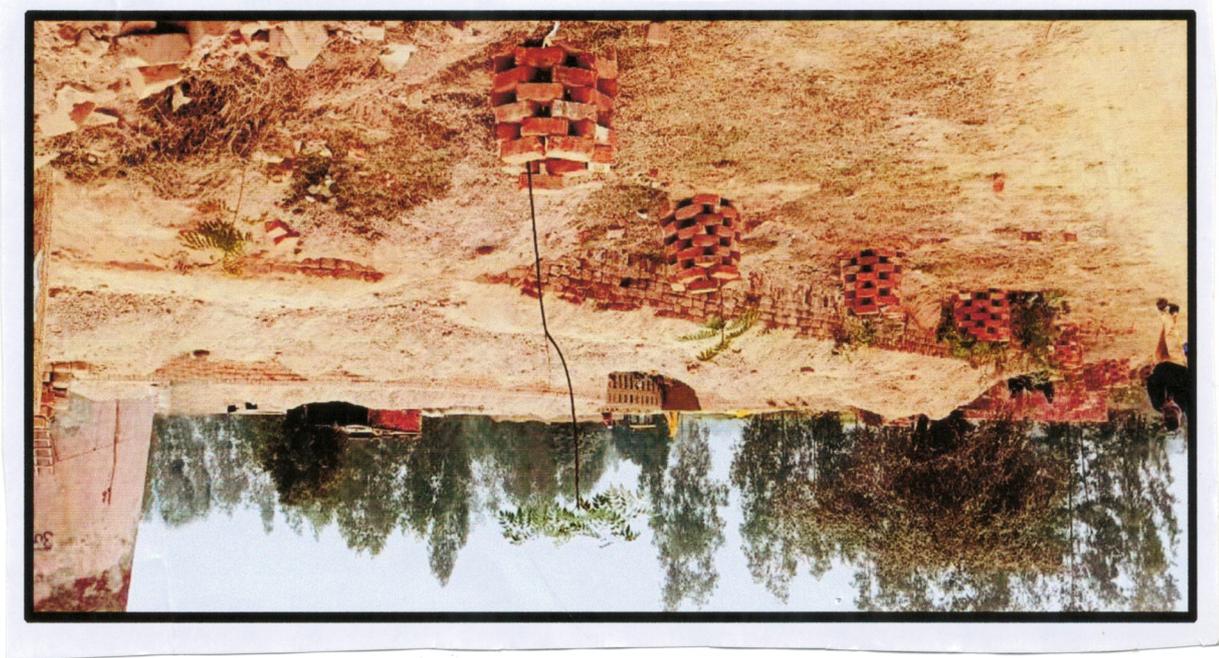
Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	750 Mg/NM3

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:







ITS LABORATORY

Laboratory: A-91, Sector-80, Phase-2, Noida, Gautam Budh Nagar - 201301, (U.P)

M.: 09911659800, 9305780312, 09958849764, 07210888634

Website: www.itslab.in, Email: contact@itslab.in, info@itslab.in, itrlclab@gmail.com

An ISO 9001: 2015, ISO 14001:2015, ISO 45001:2018 Certified Laboratory)

TEST REPORT

Stack Emission Analysis

Report Code: SE-260522-04

Issue Date: 31/05/2022

Issued To

: M/s Ujala Bricks
Village- Rayo, post-Garhka, Tehsil- Sahawar
Kasganj, U.P., India

Partner Name

: Mohammad Adil Khan

Sample Drawn On	:	26/05/2022
Sample Drawn By	:	ITS Lab Representative (Mr. Amardeep)
Sample description	:	Stack Bhatta
Sampling Time	:	30 minutes
Sampling Plan & Procedure	:	SOP/SE/09
Analysis Duration	:	27/05/2022 To 31/05/2022
Suggested Retesting date	:	-
Ambient Temperature (°C)	:	24
Stack Temperature (°C)	:	124
Source of Emission	:	Stack Attached To Klin Stack
Capacity	:	6 Lakh Brick in 28 days
Type of Fuel used	:	Coal
Operating Load	:	Normal
Type of Stack	:	Brick circular
Paya	:	19
Ghati	:	8
Diameter of Stack(ft)	:	14
Height of Stack from top floor level(ft)	:	110
Average Velocity of Flue Emission (m/s)	:	26.24
Date of Monitoring	:	26/05/2022

S.N.	Parameter	Test Method	Results	Units	Emission limits
1.	Particulate Matter (PM)	IS:11255(Part-1)	242	mg/Nm ³	250

neke
Checked by



POLLUTION CONSULTANT & ENGINEERS

17

Specialist In : NOC, Consent For Pollution Control Board, Factory Act
Authorized For Design Of High Draught Brick Kiln Zig-zag System
(By C.B.R.I. ROORKEE-247667)

BR/2022/1623

Dated: 08th November, 2022

M/S Ujala Bricks

Village – Rayo , Post - Garhka

Tehsil – Sahawar

District – Kasganj (UP)

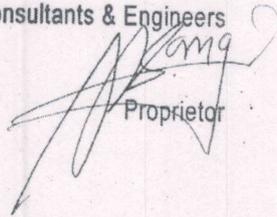
Dear Sir,

This has reference to your letter dated 07th November, 2022 regarding the design and drawing of High Draught brick kin zigzag system. The one set of drawings (11 pages) of brick kiln with zigzag system are enclosed herewith. The design adequacy certificate will be issued to you after completion of the construction work of the Kiln.

Thanking you,

Yours faithfully,

For Pollution Consultants & Engineers


Proprietor

Enclosed: One set of drawings of 11 pages.

Call & Whatsapp No. 98103 80306, 98117 37654 | E-mail : jpsinghal.1970@gmail.com

22C, Pocket-8, SRS Pearl Floors, SRS Royal Hills, SRS City, Sector-87, Faridabad-121014 (Haryana, India)



सी.एस.आई.आर.-केन्द्रीय भवन अनुसंधान संस्थान, रुड़की
(वैज्ञानिक तथा औद्योगिक अनुसंधान परिषद)
C.S.I.R.-CENTRAL BUILDING RESEARCH INSTITUTE
(A CONSTITUENT ESTABLISHMENT OF CSIR)
रुड़की-247667 (उत्तराखण्ड), भारत
ROORKEE- 247 667 (UTTARAKHAND), INDIA



Speed Post

Dr. A.K.Minocha
Chief Scientist & Group Leader
EST/CP Groups

EST/AKM/101
15th Dec. 2017

Dear Sir,

It is hereby informed that CSIR-Central Building Research Institute, Roorkee has transferred the technology of "Design of High Draught Brick Kiln (Zig-zag system)" to M/s Pollution Consultants and Engineers 22C, Pocket 8, Pearl floor, SRS Royal Hills, SRS City, Sector 87, Faridabad 121002 (Haryana) Mobile No.: 09810380306 on 15th December 2017.

The above firm is authorised by CSIR- Central Building Research Institute, Roorkee to market the said technology for wide dissemination and implementation in the larger interest of the nation and also towards achieving the goals of 'Swatch Bharat'.

A.K.Minocha
(A.K.Minocha) 15/12/17

डा० अ.किशोरी कुमार मिश्रा
Dr. A. K. MINOCHA
मुख्य वैज्ञानिक / Chief Scientist
ग्राम पर्यावरण विभाग एवं प्रौद्योगिकी एवं भवन अनुसंधान विभाग
Group Leader, Environment Sc. & Tech. and Bldg. Research Group
भारतीय विज्ञान संस्थान-केन्द्रीय भवन अनुसंधान संस्थान
CSIR-Central Building Research Institute,
रुड़की / Roorkee

The Chairman
Uttar Pradesh Pollution Control Board
Building No. TC-12V, Vibhuti Khand
Gomti Nagar
Lucknow 147 001(U.P.)

BR/2022/1623
M/S Ujala Bricks
Vill-Rayó, Post- Garhka
Tehsil - Sahawar
District-Kasganj UP

Copy to:

M/s Pollution Consultants and Engineers
22C, Pocket 8, Pearl floor, SRS Royal Hills,
SRS City, Sector 87,
Faridabad 121002 (Haryana)

दूरभाष : 01332-272243, 28-3323,
28-3265, 28-3375
Phone : 01332-272243, 28-3323,
28-3265, 28-3375

ग्राम : "बिल्डसर्च"
Gram: "BILDSERCH"

ई-मेल / E-mail: director@cbrimail.com
फैक्स / Fax: 01332-272272, 272543
वेबसाईट / Website: http://www.cbri.res.in

A
FEASIBILITY REPORT
OF
DESIGN OF HIGH DRAUGHT BRICK KILNS
(ZIG-ZAG TECHNOLOGY SYSTEM)
CENTRAL BUILDING RESEARCH INSTITUTE (C.B.R.I.)
ROORKEE – 247667

FOR



BR/2022/1623, Dated: 08th November, 2022

M/S Ujala Bricks
Village – Rayo , Post - Garhka
Tehsil – Sahawar
District – Kasganj (UP)

Prepared By:

M/S POLLUTION CONSULTANTS & ENGINEERS

FARIDABAD, HARYANA

Mob – 9810380306, 9811737654

CBRI License No. - EST/AKM/101, Dated Dec 15th, 2017

THE PROPOSED TECHNICAL DETAILS OF BRICK KILN

BR/2022/1623, Dated: 08th November, 2022

M/S Ujala Bricks

Village – Rayo , Post - Garhka

Tehsil – Sahawar

District – Kasganj (UP)

- | | | |
|----|-----------------------|-----------------------------|
| 1. | Kiln Dimensions | |
| | - Length (island) | : 290 Ft |
| | - Width (island) | : 98 Ft |
| | - Height | : 13 Ft |
| 2 | Draught | 50mm water gauge |
| | - Discharge Capacity | |
| | - Fan | |
| 3 | Number of Feeding | 14 |
| | - Holes in a row | |
| 4 | Chimney Details | |
| | - Height | 110 feet |
| 5 | Cleaning interval | Once in fortnight |
| | of well and flue | |
| | duct (proposed) | |
| 6 | Coal Consumption | : 8-9 Tone per 1 Lac bricks |
| | In one day (expected) | |
| | average | |

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CENTRAL BUILDING RESEARCH INSTITUTE, ROORKEE-24767
Technology on Pollution Control in Brick Kiln
Zig-Zag Firing Technology in Natural and High Draught Brick Kilns

Introduction:

The growth of industrial, commercial and residential sector in our country is closely linked with the rate of production of important material, namely Bricks. There are about 40000 fixed chimney brick kilns in India. The annual turnover of the brick industry is estimated to be Rs. 8000 Cr.

The problem of brick kiln industry is closely connected with the issue of sustainable development, energy efficiency and environment friendliness. The government of India has notified that solid particle emission from brick kiln should not exceed 250 mg/ Nm³ shortly. With these provisions, large numbers of fixed chimney Bull trench kilns have to change over to Zig-zag firing with natural or high draught design brick kiln.

Appreciating the concern for environment friendly brick production, Central Building Research Institute, Roorkee has designed and developed following for brick kiln industry:-

- Design of Gravitational setting Chamber for existing fixed chimney brick kilns.
- Design of Zig-zag firing technology with natural and high draught.

CBRI has perfected both the designs by actually installing them at brick kilns across India. The performances of both the designs are under constant observation. Several kiln owners, journalists and environmentalists have witnessed the successful perform of our designs.

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 Vill-Rayo, Post- Garhka
 Tehsil - Sahawar
 District-Kasganj/UP



Along with high energy consumption and emission a fixed chimney bull trench kiln also produces a low percentage of class 1 bricks. Almost 60% bricks are class 1 & rests are class 2 and class 3. Non uniformity of temperature across the stack of bricks result in difference in quality of bricks.

ZIG ZAG FIRING TECHNOLOGY:-

The Zigzag firing concept was first introduced by central Building research institute in the form of high draught kiln after thorough research by scientists on different kilns across India. High draught kiln has a induced fan which creates the draught required for fuel burning. The lack of electricity at most brick kilns site became a major problem in adopting this technology. Some brick kilns adopted zigzag firing in natural draught fixed chimney bull trench kiln. The natural draught zigzag kiln created better combustion but high draught is more efficient.

The zigzag is an improved version of fixed chimney bull trench kiln. The main difference is the arrangement of bricks in chambers. The bricks are stacked in such a manner to form distinct chamber (-2.5 meter long) and guide the air flow in a zigzag path. Zigzag flow increase the air flow length and turbulence the in air, thereby resulting in improved combustion and heat transfer rate and uniform temperature across the kiln cross section.

In zigzag kilns, powdered is coal is fed through feeding holes in small quantities and fuel feeding zone is six times longer than that fixed chimney bull trench kiln. The longer fuel feeding zone along with turbulence created by zigzag air movement helps coal volatiles to mix with sufficient air thereby resulting in complete combustion and less pollution.

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Advantages of Zig Zag Firing Technology:-

1. A zig-zag kiln emits -80% lower particulate matter and -85% lower black carbon as Compared to bull trench kilns, this is mainly because of better combustion of fuel and setting of particulates in the kiln itself due to zig-zag flow. Emission of CO₂ and CO from the zig-zag kiln is lower because of less consumption of fuel and improved combustion.
2. A zig-zag kiln consumption -20% less fuel as compared to fixed chimney bull trench kiln because of better combustion and heat recovery.
3. Zig-zag firing kiln produces higher percentage of class 1 bricks.

Advantages of Zig Zag Firing Technology:-

1. High draught zigzag firing kiln is a moving fire in which the fire moves in a closed rectangular circuit (central perimeter 120-140 meter) through the bricks stacked in the annular spaces between the outer and the inner wall of the kiln.
2. The chimney is usually of lower height (17-30 meter) and the kiln operates under the draught provide by a fan which draws the flue gases from the kiln and discharges it through the chimney. In the original design the chimney was located on one side of the kiln and was connected with the kiln through underground tunnel. However, in the modified designs the chimney is located at the centre of the kiln.
3. The bricks are stacked in such a manner to form distinct chambers (-2.5 meter long) and guide the air flow in a zigzag path. Zigzag flow increase the

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air flow length and turbulence in the air, thereby resulting in improved combustion and heat transfer rate and uniform temperature across the kiln cross section.

4. The Kiln does not have a permanent roof and bricks stacked in the kiln are covered with a layer of ash and brick dust, which acts as a temporary roof and inhibits the heat loss as well as seals the kiln from leakages. The double layered outer wall with clay filled in between also reduces the heat loss.
5. There are three distinct zones in an operating high draught zigzag kiln.
 - 5.1. Brick firing zone where the fuel is fed and combustion is happening.
 - 5.2. Brick preheating zone (in front of firing zone) where green bricks are stacked and are preheated by the flue gases.
 - 5.3. bricks cooling zone (behind the firing zone) where fired bricks are cooled by the cold air flowing into the kiln.
6.
 - 6.1. Air Inlet: Air enters the kiln from back end of the cooling zone which is kept open to allow air entrance
 - 6.2. Seal to guide flue gases: Front end of the preheating zone is sealed by a plastic sheet to guide the flue gas to the chimney through the flue gas duct system.
7. Firing zone extends to three chambers (-7.5 meter) and solid fuels like coal, firewood etc. through the feed holes provided at the top of the kiln continuously by a single fireman standing at the top of the kiln.

The fire travels a distance of 2 chambers (-5 meter) in 24 hours and fires 15,000 to 40,000 bricks daily. Fired bricks are unloaded from the front of the brick cooling zone (b1) and an equivalent batch of green bricks is loaded ahead of the bricks preheating zone.

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HIGH DRAUGHT KILN

The kiln is an archless, top fed, coal fired continuous kiln which the fire follows a zig-zag path. The kiln is divided into 32 chambers made through partition walls. Partition walls are built with unfired bricks, which get burnt along with the bricks set in the chamber, and are dismantled at the time of unloading bricks from the chamber. A chamber holds 15,000 bricks and normally two chambers are burned to obtain an output of 30,000 bricks per day. Overall dimension of the kiln are 40.80 x 18.90mx2.55m. Each firing circuit is completed in 16 days producing 4.8 lakh bricks. In a chamber holding 15,000 bricks 18 feed holes are provided for feeding coal from top.

An induced draught fan located at the far end of the kiln creates draught. The discharging capacity of the fan is 425 m³/ minute. It is worked by a 12kw motor. The products of combustion steam etc are channelized through a system of flues and flow of gases is suitably controlled through cap dampers over the flue holes located in the outer wall. The damper shaft is provided with a hand wheel for easy operation from top of the wall. When in full firing order, the kiln operates on a draught of 50 + 5 mm(wg). During operation a very fast rate travel of 17 to 18 meter per day is maintained which is three times as fast as traditional bulls kiln. The kiln is high fuel efficient and the thermal efficiency is comparable with modern Hoffmann and tunnel kiln of equal capacities. Coal consumption is as low as 120 kg per thousand bricks (calorific value 5000 K cal/ Kg). the Principal factor, which contribute to the attainment of high thermal efficiency of this kiln, can be summarized as follows.

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Use of powerful ID fan, the strong draught produced by it, creates turbulence, which ensures efficient combustion of fuel through proper mixing of preheated air and fuel.

Fast removal of moisture from bricks in the drying and preheating chambers prevents moisture condensation in any part of the kiln.

Maintenance of exhaust flue gas temperature at as low as 90 to 100 c ensuring maximum recovery of heat from the waste gases.

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Mob: 9610380306, 9811737654

Transfer of Technology
of
Design of High Draught Brick Kiln

To
M/s Pollution Consultants & Engineers,
Faridabad-121002

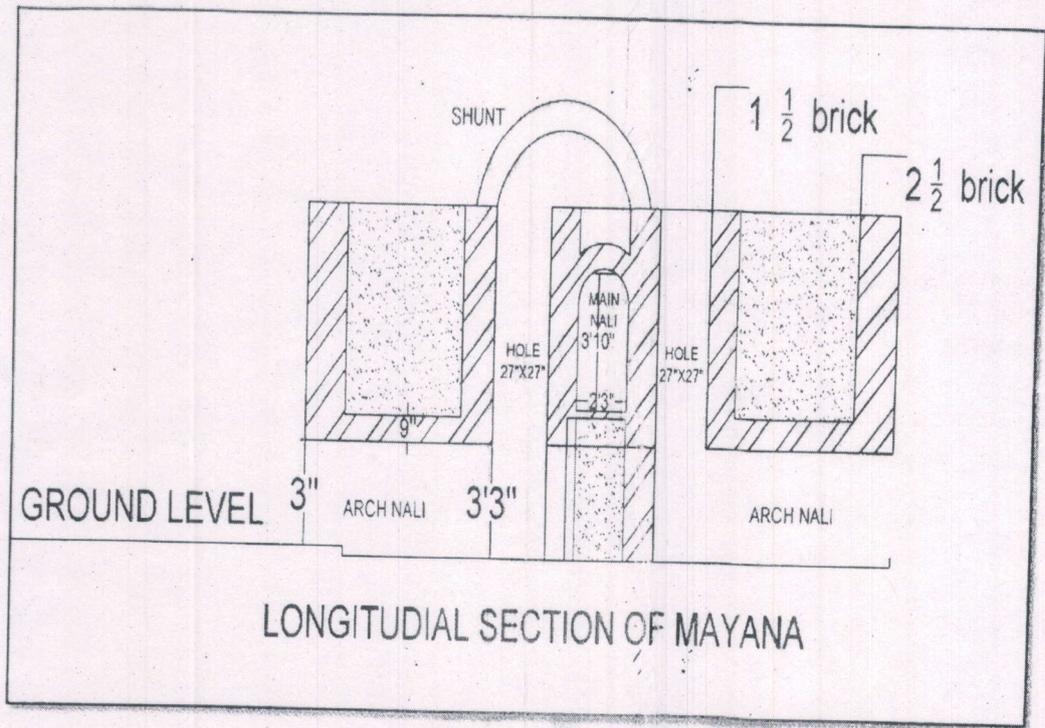
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District-Kasganj UP

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Roorkee-247667
December 2017



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High Draught Brick Kiln



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District-Kasganj, U.P.

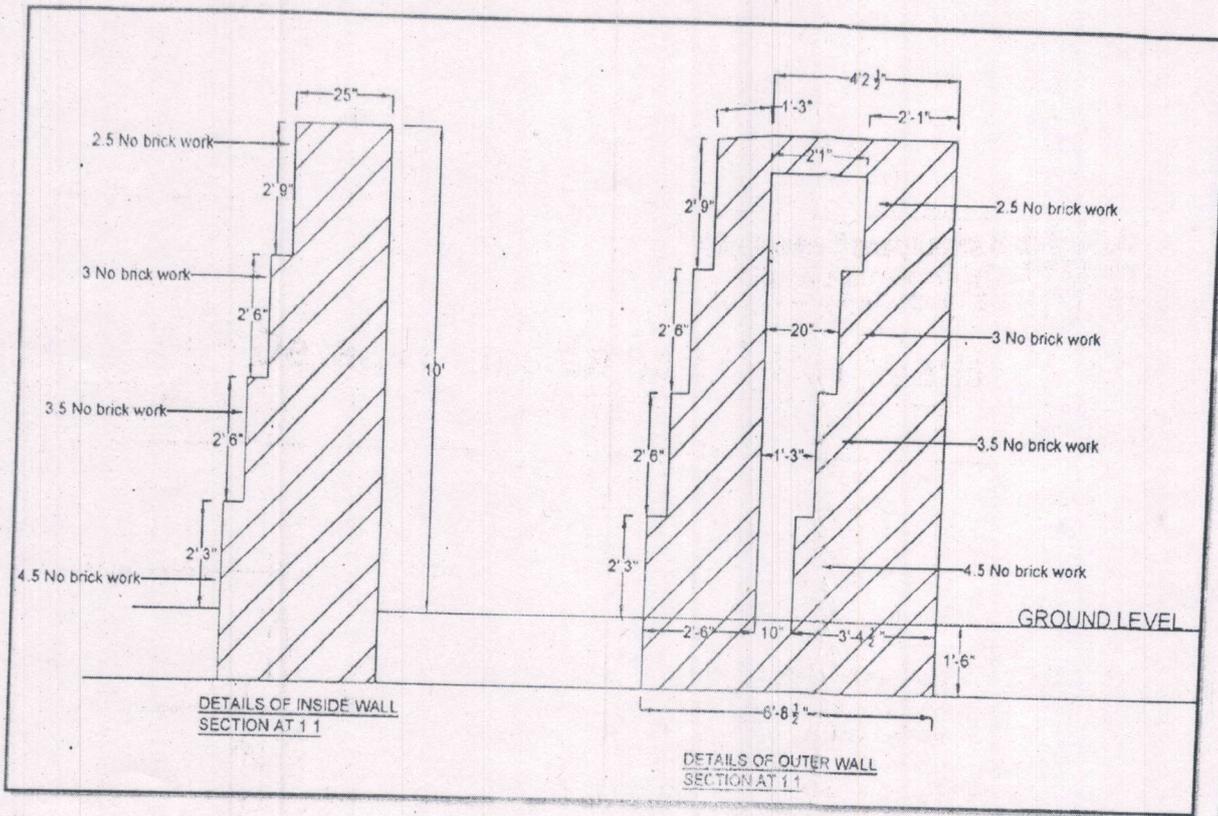
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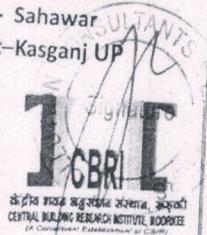
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Details of Inside and Outer Walls



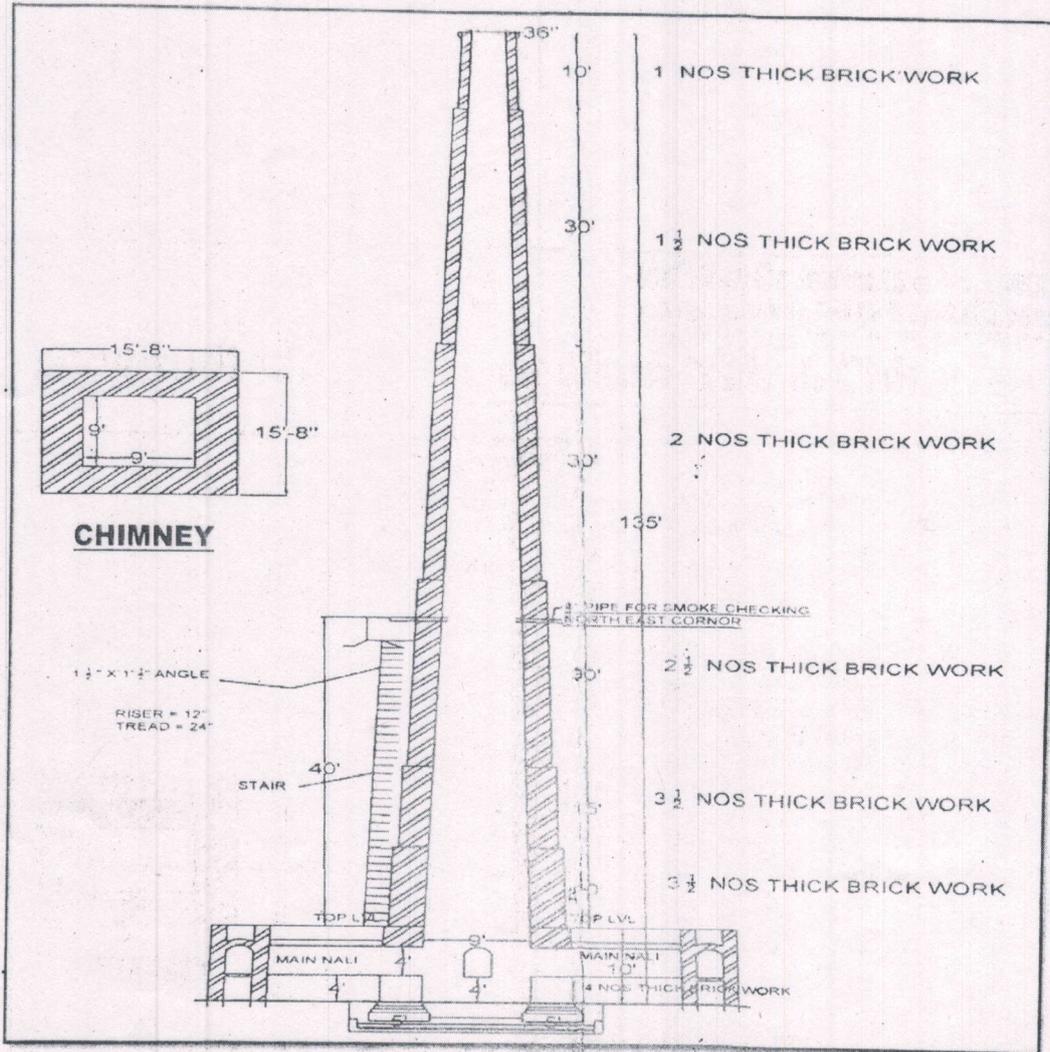
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Longitudinal Section of Main Nali & Chimney



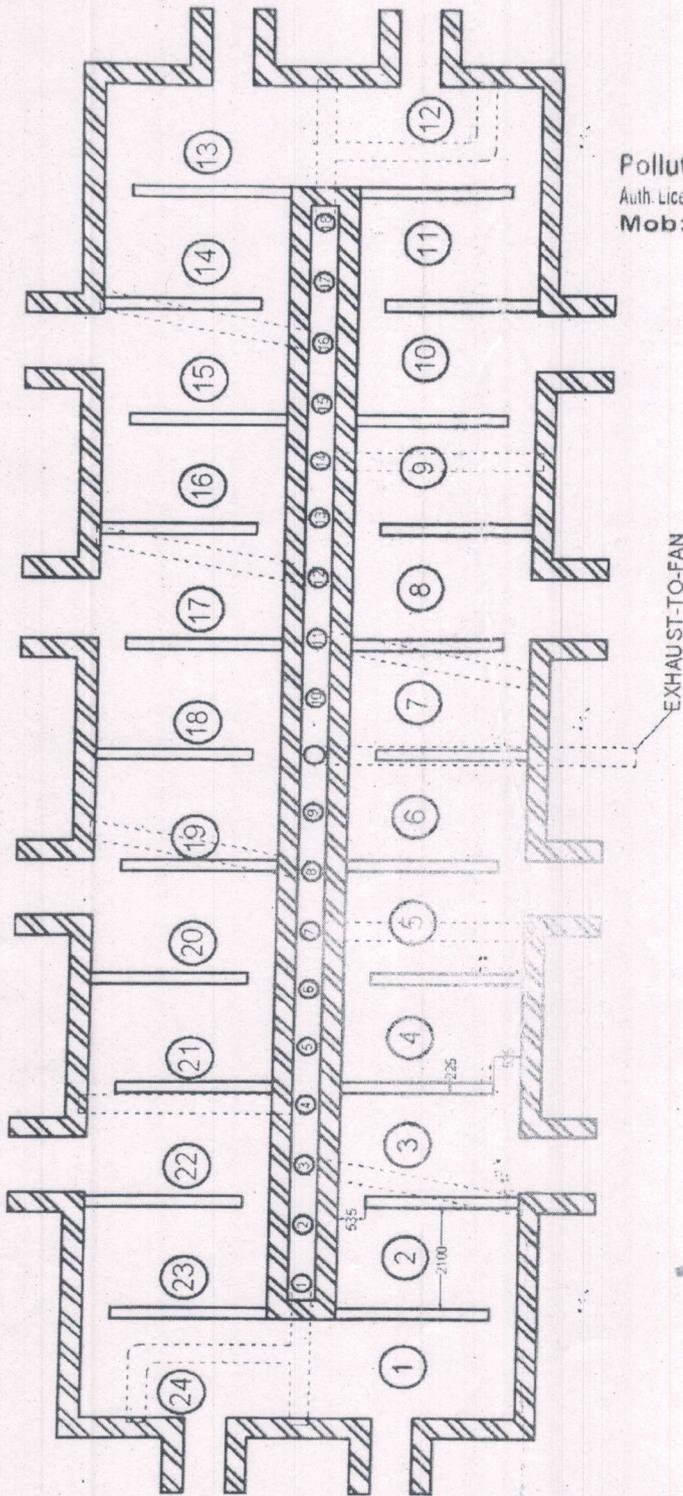
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Internal arrangement of High Draught Kiln (Zig-zag)

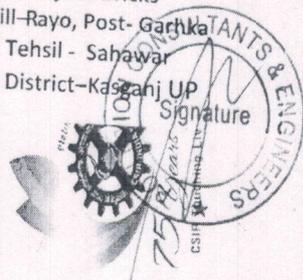


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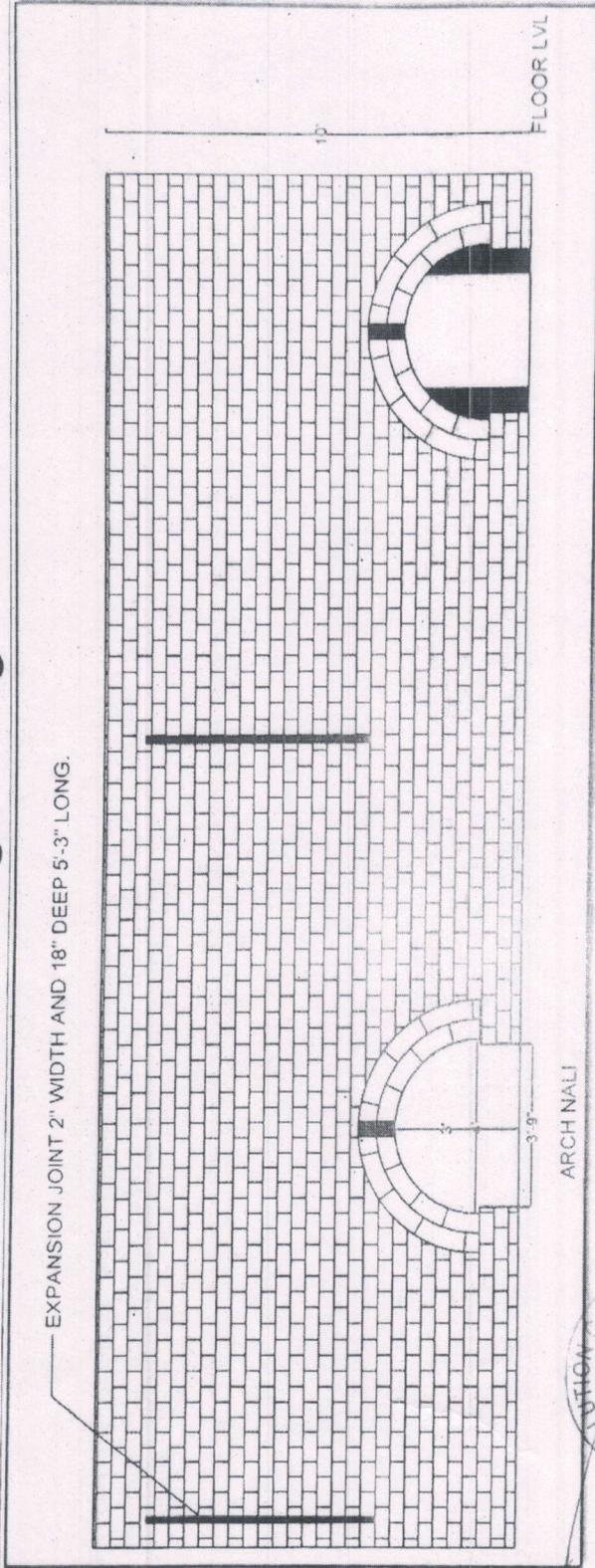
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Elevation of High Draught Brick Kiln



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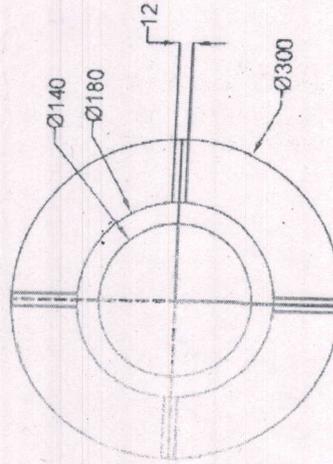
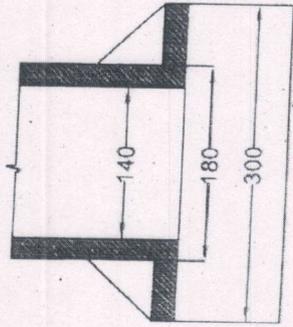
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Elevation & Plan of Feed Hole Pot



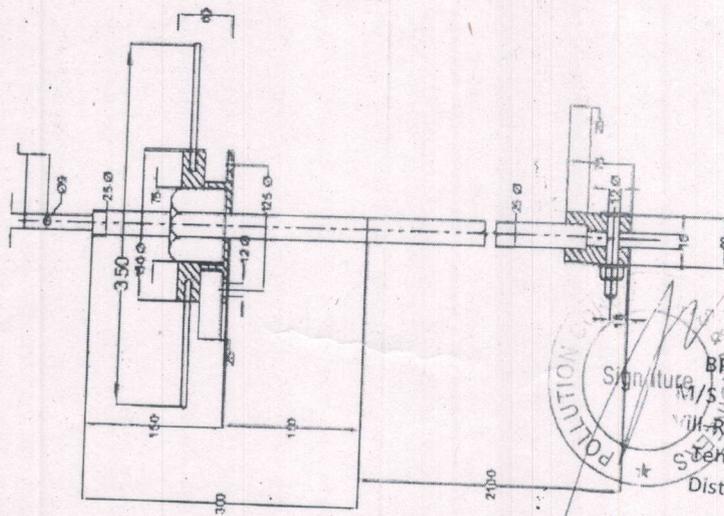
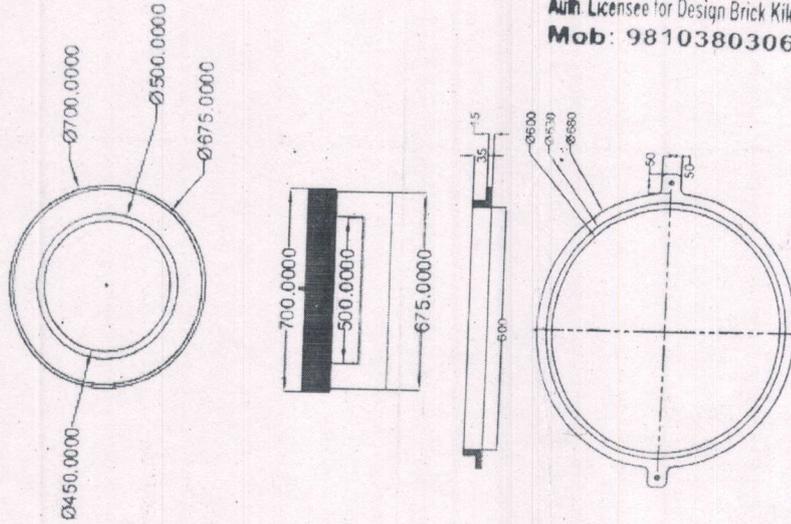
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Details of Damper Shaft



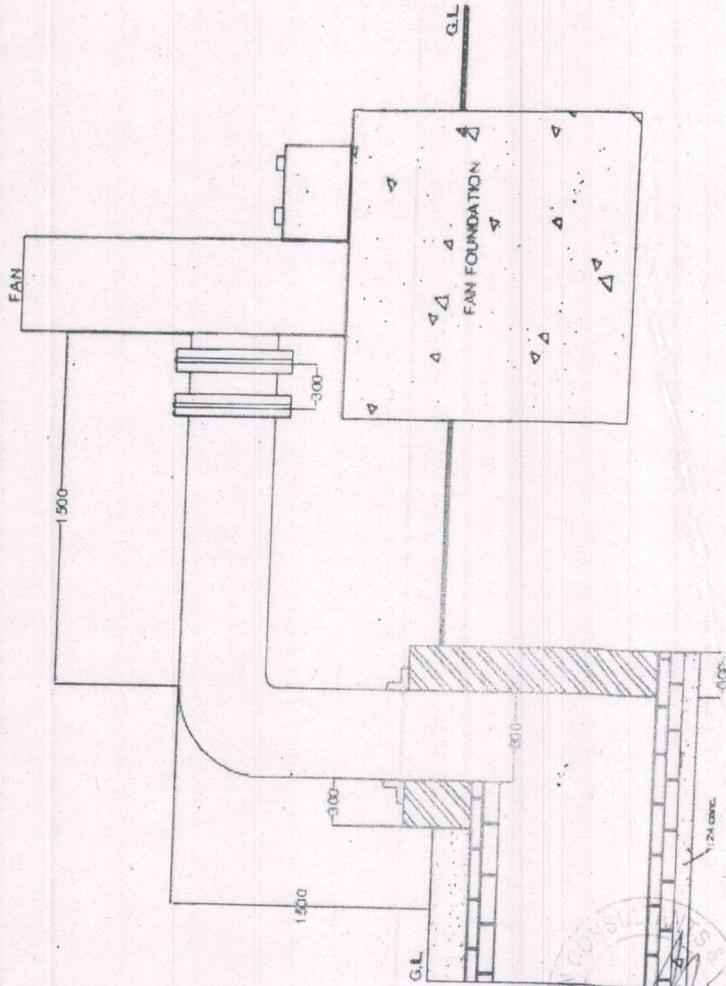
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Details of Fan Connection and Flue



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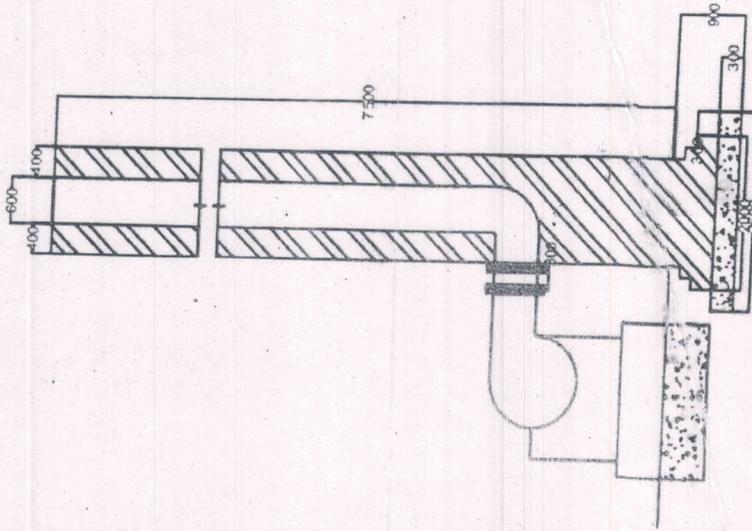
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Details of Fan & Chimney Connection



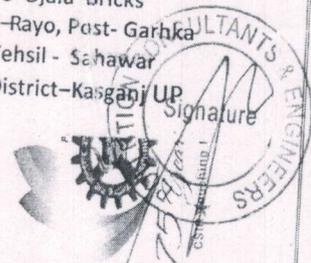
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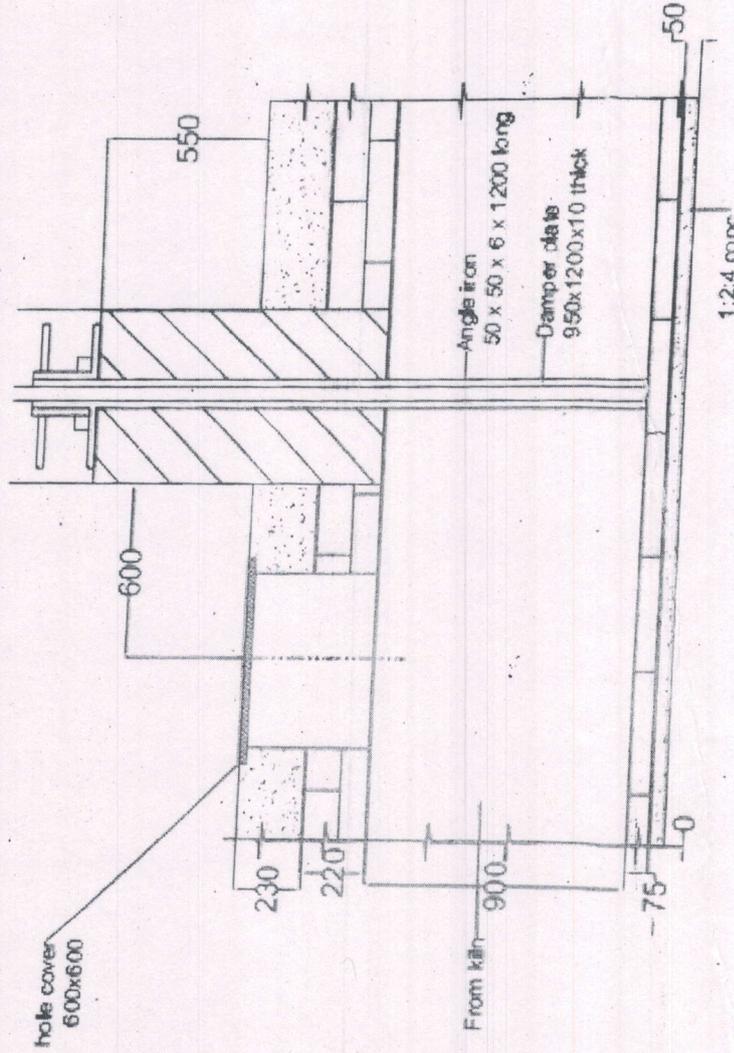


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Details of Main Flue



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 Tehsil - Sahawar
 District-Kaungani





Government of India
Form GST REG-06
[See Rule 10(1)]

Registration Certificate

Registration Number :09AAFFU7297N1Z5

1.	Legal Name	Ujala Bricks			
2.	Trade Name, if any	Ujala Bricks			
3.	Additional trade names, if any				
4.	Constitution of Business	Partnership			
5.	Address of Principal Place of Business	Vill Rayo Post Garhka, Tehsil Sahawar, Ganj Dundwara, Kasganj, Uttar Pradesh, 207242			
6.	Date of Liability				
7.	Date of Validity	From	09/11/2018	To	Not Applicable
8.	Type of Registration	Regular			
		Signature Not Verified			
9	Particulars of Approving Authority	Digitally signed by DS GOODS AND SERVICES TAX NETWORK(4) Date: 2022.09.25 00:38:11 IST			
	Signature				
	Name				
	Designation				
	Jurisdictional Office				
9.	Date of issue of Certificate	25/09/2022			
Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.					



सत्यमेव जयते

GSTIN 09AAFFU7297N1Z5
Legal Name Ujala Bricks
Trade Name, if any Ujala Bricks
Additional trade names, if any

Details of Managing / Authorized Partners

1		Name	Mohammad Adil Khan
		Designation/Status	Partner
		Resident of State	Uttar Pradesh
2		Name	ISRAR HUSAIN
		Designation/Status	Partner
		Resident of State	Uttar Pradesh



सत्यमेव जयते

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Annexure A

Details of Additional Place of Business(s)

GSTIN 09AAFFU7297N1Z5

Legal Name Ujala Bricks

Trade Name, if any Ujala Bricks

Additional trade names, if any

Total Number of Additional Places of Business(s) in the State 0

वित्तीय नियम संग्रह खण्ड 5 भाग 2
प्रपत्र संख्या 43 ए (1)
(प्रस्तर 417 एवं 478 देखिए)

कोषागार प्रपत्र 209 (1)

धनराशि जमा करने का चालान फार्म

उप कोषागार / बैंक का नाम व शाखा

उप कोषागार / स्टेट बैंक ऑफ इंडिया कासगंज

1. जिस व्यक्ति (पदनाम यदि आवश्यक हो)
या संस्था के नाम से धनराशि जमा की जा रही है
तो उनका नाम

श्री उजाला बिक्स राय
श्री मुहं आल्ले ला जिमुजाकलपुर
तहसील सहावा जिला कासगंज

2. पता

खसिया 1430 फा

3. पंजीकरण संख्या/पक्ष का नाम व वाद संख्या
(यदि आवश्यक हो।)

क्र 2021-22

4. जमा की जा रही धनराशि का पूर्ण विवरण धनराशि
(धनराशि किस हेतु जमा की जा रही है तथा किस
विभाग के पक्ष में जमा की जा रही है।)

0853 खसियादेप

5. चालान की सकल धनराशि

₹ 20000-00

6. चालान की निवल धनराशि

7. लेखा शीर्षक की मुहर

8. लेखा शीर्षक का 13 डिजिट कोड

मुख्य लेखा शीर्षक

0853

उप मुख्य शीर्षक

00

लघु शीर्षक

102

उप शीर्षक

01

चौरावार शीर्षक

00

धनराशि अंकों में

20000-

धनराशि शब्दों में

दो बीस हजार रुपए

चालान में लेखा शीर्षक की पुष्टि करने वाले

विभागीय अधिकारी के हस्ताक्षर मुहर सहित

योग

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जयकाशवर्मा शर्मा
जमाकर्ता का नाम व हस्ताक्षर

चालान संख्या

JV00035

दिनांक



अंकों में रु०

20,000/-

शब्दों में रु०

प्राप्त किया।

उपकोषागार/बैंक की मुहर सहित

**Uttar Pradesh Sashan,
Paryavarn Anubhag.**

In pursuance of the provisions of the clause(3) of article 348 of the constitution, the Governor is pleased to order the publication of the following English translation of notification no. 921/55-i;kZ/12-94¼i;kZ½-11, dated June 27,2012

NO. 921/55-i;kZ/12-94¼i;kZ½-11
Dated Lucknow,June 27, 2012

In exercise of the powers under sub section (1) of section 54 read with clause (z) of sub section (2) of the said section and sub section (1) of section 21 of the Air (Prevention And Control of Pollution) Act,1981 (Act no.14 of 1981) the Governor, after consultation with Uttar Pradesh Pollution Control Board and after considering the objections and suggestions received from concerned person, is pleased to make the following rules with a view to regulating the siting criteria for the establishment of new brick kilns in the State of Uttar Pradesh:-

**THE UTTAR PRADESH BRICK KILNS(SITING CRITERIA FOR ESTABLISHMENT)
RULES,2012**

Short title and commencement	1. (1)	These rules may be called the Uttar Pradesh Brick kilns (Siting Criteria For Establishment) Rules,2012
	(2)	They shall come into force with effect from the date of their publication in the Gazette.
Distance from residential area/population/sensitive area/mango or fruit orchard.	2.	Subject to provisions of the Uttar Pradesh Promotion and Protection of Fruit Trees (Regulation of Harmful Establishment and Housing Scheme Act, 1985 (U.P.Act No. 18 of 1985, a brick kiln shall not be established which does not fulfil the following conditions:-
	(i)	a brick kiln shall not be established with in a distance of 5.0 kilometers form the area of a Municipal Council or Municipal Corporation. Subject to the above restrictions a brick kiln shall be established at least 500 meters away from residential area having minimum population of 100-150 persons or 20 houses either kachha or pucca houses 1.0 kilometer from a residential area having population more than 150 persons or more than 20 houses whether kachha or pucca;
	(ii)	a brick kiln shall not be established at a place within the distance of 10. Kilometer from registered hospital, school public building, religious places or a place from where flammable substances are stored; a brick kiln shall not established within a radius of 5.0 kilometers in notified

sensitive areas of a zoo, wild life sanctuaries, historic monuments, museum and the like:

Provided that in case of Taj Trapezium zone are(T.T.Z.) the directions/guidelines given by the Supreme court from time to time, shall apply;

- (iii) a brick kiln shall not be established within a distance 200 meters from the sides of the railway tracks;
- (iv) a brick kiln shall not be established within a distance of 300 meters from both sides of the National and State Highways;
- (v) a brick kiln shall not be established within a distance of 100 meters from both sides of a main district road /public works department roads;
- (vi) a brick kiln shall not be established within 800 meters from a brick kiln already established;
- (vii) a brick kiln should not be allowed to install in the 'Buffer zone' of a notified fruit belt area as defined in 'The Uttar Pradesh Promotion and Protection of Fruit Trees(Regulation of Harmful Establishments and Housing Schemes) Act,1985' and the restriction made by competent authority concerned or decision of court on case to case basis, if any.

Distance from sides of mango orchard/Mixed fruits (mango and other) orchard (having at least 100 fruiting trees) joint nursery from brick kiln shall not be less than 800 meters in each direction. The mentioned distances are applicable irrespective of the variety/type of fruit area individually or collectively should not be less than 2.5 acre.

Distance will be measured from the chimney of the brick kiln to the first/ nearest row of the tree of mango/fruit orchard towards the kiln.

3. No license in respect of firing of brick kiln or for mining lease shall be granted by the Zila Panchayat/concerned district administration until and unless a valid previous consent (NOC) is obtained by the owner of the brick kiln,
- Permission for the establishment of the brick kiln

issued by the State Board.

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|---|--|
| Emission Standards | <p>4. The emission standards and Pollution Control System including height of Chimney for Brick Kilns as notified by Ministry of Environment and Forest (MOEF) Government of India vide serial no. 74 of schedule I in notification no. GSR 543 (E) dated 22nd July,2009 shall be applicable in case of Brick Kiln, issued under the Environment (Protection) rules,1986.</p> |
| Materials to be used in Brick Kilns | <p>5. The following materials may be used in Brick Kiln established under these Rules:-</p> <ul style="list-style-type: none"> (a) Local agro industrial waste residue to replace coal as internal fuel such as cotton stalk, mustard stalk etc; (b) Non hazardous waste such as stone dust, rice husk ash, red mud etc. may be mixed with top soil; (c) Fly ash in brick moulding in compliance with the notification issued under the Environment (Protection) Act,1986 as applicable; <p style="padding-left: 40px;">Provided that the spent organic, solvent, oily residue, pet coke, filter press cake(hazardous waste) and other waste such as plastic rubber, leather shall not be used as fuel in the brick Kiln.</p> |
| Duties of the proprietor of a Brick Kiln. | <p>6.(1) Multi layer and multi storey green belt of 10 meters width shall be constructed along the periphery of brick kiln leaving two 10 meters wide gaps in the boundary for entry and exit of material and vehicles. A wall of 3 meters height shall be constructed on the sides where land is not available for green belt development to prevent fugitive dust emission. For installation of brick Kiln with green belt development, the minimum area required is 2.0 acre.</p> <p>(2) Lighting arrestor as per the PWD norms or any other standard desing shall be installed for brick Kiln to avoid the damage to stacks/chimney caused due to lighting attack.</p> <p>(3) In Brick Kiln besides the above Good House keeping practices including disposal of coal, ash, provision of</p> |

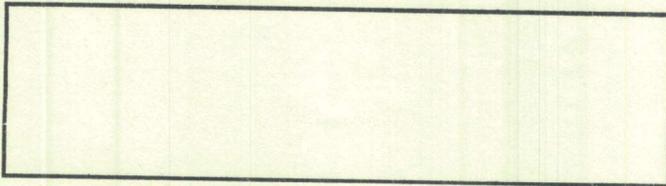
double wall around the Kiln, proper layout Brick lining of passage use of properly grades coal, proper firing practices, protection from noise pollution and other measures should be followed by all Brick Kiln Owners.

- (4) While digging the earth for making bricks in the area ear marked for the same, the straight cutting of earth should be avoided; instead the cutting should be done in a slanted manner in the proportion of 1:3, so that there should be minimum soil erosion of the agricultural land.

Permission for operation of the brick Kiln.

7. A person who want to operate a brick Kiln shall make an application with requisite fee separately to the State Board by furnishing mining lease from district administration, permission for firing from Zila Panchayat/Zila Parishad and no objection certificate/License as the case may be from the Horticulture Department, under the Uttar Pradesh Air(Prevention and Control of Pollution) Rules,1983,and the Uttar Pradesh Water (Consent for discharge of sewage and Trade Effluent) Rules,1981, for the permission for the operation of the brick Kiln. On receipt of such application the State Board may reject such permission after necessary enquiry as prescribed under the aforesaid Rules.

Provided that a brick Kiln which was established/operate previously but not being operative in the last season, want to operate or change the name/ownership and have valid consent under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974 may operate the same if it informs in writing to the State Board but shall be bound to comply with all the conditions subject to which consent was granted.



C.C. No.

FIR No.

U/S

P.S.

IN THE COURT OF NATIONAL GREEN TRIBUNAL, PRINCIPAL ORIGINAL BENCH,

Suit / Appeal No. ORIGINAL APPLICATION NO. 425/ JURISDICTION OF 2022 NEW DELHI

In re :-

M.C. Dwivedi

Plaintiff(s) Or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

State of UP. & Ors.

Defendant(s) / Respondent(s) / Accused

KNOW ALL to whom these present shall come that I/ We Mr. Mehd. Jubair, R/o 39, near masjid dawatulhaq, Sujawalpur, Kasganj, Gurjardwara, UP owner

The above named Respondent no. 5 do hereby appoint Diamond Mills

SHIREEN F KHAN (MAH/927/2014)
ALI MUZAFFAR (D/3917/19)
BAHISTE JAHAN (Advocate)



(herein after called the advocate/s to be my/our Advocate in the above-noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High court subject to payment of fees separately for

To sign file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents or opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, case and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/ We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own facts, as if done by me/us to all intents and purpose.

And I/We undertake that I/ We or my/our duly authorised agent would appear in court and all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate of his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have

been understood by me/ us on this 27th day of Feb 2023 [Signature]
Accepted subject to the terms of the fees



[Signature]
Advocate
Bahisti Jahan

Shireen Khan
MAH/927/2014

Client
I identify the Signature/Thumb Impression of the Below Mentioned Person,
Client
Who Has been Signed in my presence. The Client.